NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

T.C.P No. 222/(MAH)/2017

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR

MEMBER (J)

SHRI V. NALLASENAPATHY

MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 26.07.2017

NAME OF THE PARTIES:

HNG Float Glass Ltd.

V/s.

Sezal Glass Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

NAME DESIGNATION SIGNATURE Dharmosh S. Joshi Adu- In Responded Danb

ORDER

TCP No. 222/ I&BP/NCLT/MB/MAH/2017

On the Withdrawal Memo filed by the Petitioner Counsel herein, this Petition is dismissed as withdrawn on the Consent Terms arrived between the parties.

Sd/-

Sd/-

V. NALLASENAPATHY

B.S.V. PRAKASHKUMAR

Member (Technical)

Member (Judicial)

Encl: Consent Terms and Withdrawal Memo.